

**GOVERNMENT OF INDIA  
RAILWAYS  
LOK SABHA**

UNSTARRED QUESTION NO:758  
ANSWERED ON:09.07.2009  
CORRUPTION IN RAILWAYS  
Singh Shri Brij Bhushan Sharan

**Will the Minister of RAILWAYS be pleased to state:**

- (a) whether the Railways are incurring huge losses of revenue on account of corruption in Railways during the last three years;
- (b) if so, the corrective action taken by the Railway in this regard;
- (c) the names of the firms black listed as a result thereof ;
- (d) the number of FIRs registered during the period; and
- (e) the number of officers held responsible and the action taken against them ?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K. H. MUNIYAPPA)

(a) Vigilance Department in Railways is regularly carrying out preventive checks, resulting in detection of leakage of Railway revenue to the tune of Rs.321 crore during the last three years as detailed below :-

Year	Revenue Leakage detected (Rs in Cr.)
2006	105
2007	93
2008	123
TOTAL	321

(b) During the course of regular checks and investigation of complaints, the delinquent officials have been taken up under the Railway Servants (Discipline & Appeal Rules) 1968, as applicable and those found guilty, have been suitably punished.

(c) A list containing names of firms, with which business dealings were suspended / banned during the years 2006, 2007 and 2008 is enclosed.

(d) Investigating agencies like CBI and State Police register FIRs, the details of which are not maintained by Railways.

(e) The number of officers held responsible and punished during last three years is furnished below :- No. of Gazetted Officers Punished

Year	Major	Penalty	Minor	Penalty	Total
2006	51	108	159		
2007	36	130	166		

2008 52 125 177

Total 139 363 502